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**HIGH COURT OF MADHYA PRADESH,**  
**BENCH AT GWALIOR**

**W.P.No.24016/2021 (PIL)**

( Siddharth Shrivastava Vs. Bar Council of India and another)  
(1)

**Gwalior, dated : 16.11.2021**

Petitioner in person.

Shri Praveen Newaskar, learned Assistant Solicitor General for respondent No.2/Union of India.

The petitioner, a young boy, claiming to be a law student, has approached this Court in *pro bono publico* litigation with following reliefs :-

- (i) Direct respondents to immediately constitute a committee and start working on the rules to govern interns regarding working hours, working conditions, stipend etc.
- (ii) Make stipend mandatory for interns working in private sector and to draft rules for government offices about what internship should be paid and what should not, to prevent every intern from getting exploited.
- (iii) Make a forum dedicated to solve the issues faced by interns only.
- (iv) Issue any other writ, order or direction in the nature of writ under Article 226 of the Constitution of India, as this Hon'ble Court may deem fit in facts and circumstances of case;
- (v) Cost of the petition may also be allowed.

The tenor, in which the writ petition is drafted and relief claimed, it appears that the petitioner is trying to assert as if either he is in the employment of the Bar Council of India or that of the establishment named in the prayer clause seeking rights as regards

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working hours and payment of stipends and other conditions.

The Writ Petition, in our considered opinion, is miserably misdirected in the context of reliefs sought for. If a law student is expected to do internship, he can not be a liability either that of a Bar Council of India or for that purpose any other establishment, instead, he has to gain experience with the permission granted to attend the court proceedings during court hours/working hours of establishment. Such experience shall enure benefit to him in furtherance of his career and not otherwise.

Consequently, Writ Petition is found to be devoid of merit hereby **dismissed**.

**(ROHIT ARYA)**  
**JUDGE**

**(DEEPAK KUMAR AGARWAL)**  
**JUDGE**

SP